

आयकर अपीलीय अधिकरण, अहमदाबाद न्यायपीठ 'बी' अहमदाबाद  
IN THE INCOME TAX APPELLATE TRIBUNAL  
"B" BENCH, AHMEDABAD

(through web-based video conferencing platform)

BEFORE SHRI RAJPAL YADAV, VICE PRESIDENT  
AND SHRI WASEEM AHMED, ACCOUNTANT MEMBER

ITA No. 925/Ahd/2019  
Assessment Years : 2014-15

M/s. Siddheshwari Infrastructure, 4 <sup>th</sup> Floor, S K House, Opp. Karnavati Club, Drive In Road, Bodakdev, Ahmedabad-380054 PAN : ABMFS 3587 R	Vs	PCIT - Central Ahmedabad
<b>अपीलार्थी/ (Appellant)</b>		<b>प्रत्यर्थी/ (Respondent)</b>
Assessee by :	Shri Biren Shah, AR	
Revenue by :	Shri R.R. Makwana, Sr DR	

सुनवाई की तारीख/Date of Hearing : 15/11/2021  
घोषणा की तारीख /Date of Pronouncement: 17/11/2021

**आदेश/ORDER**

**PER RAJPAL YADAV, VICE PRESIDENT :**

The assessee is in appeal before the Tribunal against the order of the learned Principal Commissioner of Income-Tax (Central), Ahmedabad dated 29<sup>th</sup> March 2019 passed under Section 263 of the Income Tax Act, 1961 ("the Act" in short) for Assessment Year 2014-15.

2. The learned Counsel for the assessee, at the very outset, submitted that in pursuance of impugned order of PCIT dated 29<sup>th</sup> March 2019, the Assessing Officer has passed the assessment order. He made partial additions. Those additions were challenged before the learned CIT(A) who has deleted the additions. The appeal of the Revenue was dismissed for want of tax effect. Hence, the assessee got the relief; therefore, it is not interested in prosecuting this appeal and prayed for dismissal of this appeal as withdrawn. We do not have any hesitation in dismissing the appeal of

the assessee as withdrawn on the strength of the statement made by Shri Biren Shah, learned Counsel for the assessee before us. Accordingly, the appeal of the assessee is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Court on 17<sup>th</sup> November 2021 at Ahmedabad.

Sd/-

Sd/-

**(WASEEM AHMED)**  
**ACCOUNTANT MEMBER**

**(RAJPAL YADAV)**  
**VICE-PRESIDENT**

Ahmedabad, Dated 17/11/2021

*SR*

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त (अपील) / The CIT(A)-
5. विभागीय प्रतिनिधिअधिकरण अपीलीय आयकर , /DR,ITAT, Ahmedabad,
6. गार्ड फाईल /Guard file.

आदेशानुसार/ BY ORDER,

TRUE COPY

सहायक पंजीकार (Asstt. Registrar)  
आयकर अपीलीय अधिकरण  
ITAT, Ahmedabad